

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT THE SCHEDULE ON THE 31st 20-9-97

1. Name of the Govt. servant in full (in block letters)

RAJESH TOMAR

2. Service to which he belongs

HP Judicial Service

3. Total length of service upto date

One Year

4. In non-gazetted rank

N.A

11) In Gazetted Rank

Sub Judge cum Judicial Magistrate Rtnlu

4. Permanent post held and place of posting

5. Total annual income from all sources during the calendar year immediately proceeding the 31st day of March 1996-97

B, 000/- Eight thousand Rupees only.

6. DECLARATION.

I hereby declare that the return enclosed namely, Form 1 to V are complete, true and correct as on 20-9-97 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub rule (I) of rule 18 of the central Civil Service, (conduct) Rules, 1994.

Dated, 18-9-97

NOTE:-

1. This return shall contain particulars of all assets and liabilities of the Government Servants, either in his own name or in the name of any other person.

-DO- 2. If a Government servant is a member of Hindu Undivided Family with (coparcenary) rights in the properties of the family either as a 'KARNA' or as a member, he should indicate in the return in Form No. 1, the value of the share in such property and where is not possible to indicate the exact value of such share, its approximate value, suitable explanatory notes may be added, where ever necessary.

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Sr. No.	Description of property.	Precise location, name of Distt./ Division, Taluk and village in which the property is situated and also its distinctive number etc.	Area of land in case of land and building.	Nature of land (in case of land property).	Extend of interest.	If not in own name, State in whose name hold and his/her relationship if any to the Govt. Servant.
1.	2.	3.	4.	5.	6.	7.

1. I'm residing with my parent Mr. Mankalla Ramkrudi, P.O. No. 7, Nalwa Darga from Mr. My father name is Sh. J.C. Tomar, and is having one storaged house in Mankalla Ramkrudi, consisting of 5 rooms, built on land measuring 4 Banna in Nalwa Tomar.

Date of Acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance with details of person from whom acquired (address and connection of Govt. Servant if any with the person/persons concerned) Please see Note-1 below.	Value of the property (See Note-2 below).	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks.
8.	9.	10.	11.	12.	13.

Nil

Nil

Nil

Nil

Harish Rao
SIGNATURES.

- (1) Cash and bank balance exceeding 3 months emoluments. 5000/-
 (2) Deposits, loans advances and investments (such as shares, securities, debentures etc.) NIL

S. R. No.	Description	Name and address of amount, company, bank etc.	If not in own name, name and address of persons in whose name held and his/her relationship with the Govt. servant.	Annual income derived.	Remarks.
1.	2.	3.	4.	5.	6.
	Saving A/c	Cooperative Bank Kotm.	Own name.	NIL	

Date : 18-9-97

M. J. Jagan
 SIGNATURE

Notes:- 1. In Column No. 7 particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
 2. The term 'Emoluments' means the pay and allowances received by the Government servant.

STATEMENT OF MOVEABLE PROPERTY OF FIRST APPOINTMENT/AS ON THE

20-9-1977

Sr.No.	Description of item.	Price of value at the time of acquisition and/or THE TOTAL PAYMENTS MADE UP TO THE DATE of return as the case may be, in case of articles purchased on hire purchase or instalment basis.	If not in own name and address of the person in who se name and his/her relationship with the Government Servant.	Whether the property by purchase, inheritance, gift or otherwise.
1.				
2.				
3.				
4.				
5.				

Nil

Nil

Nil

Nil

Dated : 18/9/77

Wm D

Note:-1. In the from information may be given regarding items like (a) Jewellery owned by him (Total value), (b) Silver and other previous metals and precious stones owned by him not forming part of Jewellery (Total value).

(c) (i) Motor Cars, (ii) Scooters Motor Cycles. (iii) Refrigerator air conditioners, (iv) Radios Oradograms or television sets and any other articles, the value of which individually exceeds Rs.1000/- (d) value of items of moveable property individually worth less than Rs.1000/- other than articles of daily use such as clothes, utensils, books, crockery etc. added together as lump sum.

Note:-2. In column 5 may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

STATEMENT OF PROPERTY FUND AND LIFE INSURANCE POLICY ON/AS ON THE

20-9-22

Sr. No.	Insurance Policies					Provident Funds		Total.	Remarks (If there is dispute regarding closing balance the figures according to the Govt. Servant should also be mentioned in his column.
	Name & Policy No. & date.	Name of Ins. Company.	Subinsured/ date of maturity.	Amount of annual premium.	Type of Provident G.Ps/G.F.S/ Account No.	Closing balance as per reported by the Audit/Accounts Officer alongwith date of such balance.	Contribution made subsequently.		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
						915	84+36	951	
							≈ 120	1071	

915

Signature
SIGNATURES.

FORM NO. V.
STATEMENT OF DEBTS AND OTHER LIABILITIES OF FIRST APPOINTMENT/AS ON THE 30-9-92

Sr. N	Amount.	Name and address of the Creditor.	Date of incurring liability.	Detail of transactions.	Remarks.
1.					
2.					
3.					
4.					
5.					
6.					

Nil

Nil

Date : _____

- NOTE:-
- Individual items of loans not exceeding three months emoluments of Rs. 1000/- ~~or~~ whichever is less need not be included.
 - In column No.6, information regarding permission, if any obtained from or report made to competent authority may also be given.
 - The term "emolument" ~~means~~ means pay and allowances received by the Govt. Servant.
 - The statement should also include various loans and advances payable to Govt. Servant like advance for purchase or conveyance, House building advance, etc. (both than advance of pay and travelling allowances), advances from the G.P. Fund loans on Life Insurance Policies; and fixed deposits.

- NOTE:
- For purpose of column 9, the term "lease" would mean a lease of immovable property from year to year of for any term exceeding one year or reserving a yearly rent, where, however the lease of immovable property is obtained from person having official dealings with the Govt. servant such a lease should be shown in this column irrespective of the terms of the lease, whether it is short term or long term and periodicity of the payment of rent.
 - In column 10 should be shown.
 - where the property has been acquired by purchase, mortgage or lease, the price of , premium paid for such acquisition,
 - where it has been acquired by lease, the total annual rent thereof.
 - where the acquisition is by inheritance, gift or exchange value of the property so acquired.